

Sl. No. Missions/Posts	Sl. No. Missions/Posts
13. Guatemala City, Guatemala	30. Madrid, Spain
14. Reykjavik, Iceland	31. Kandy, Sri Lanka
15. Mombasa, Kenya	32. Hambantota, Sri Lanka
16. Rabat, Morocco	33. Jaffna, Sri Lanka
17. Malawi	34. Geneva, Switzerland
18. Yangon, Myanmar	35. Damascus, Syria
19. Mandalay, Myanmar	36. Dushanbe, Tajikistan
20. Kathmandu, Nepal	37. Chiang Mei, Thailand
21. Niamey, Niger	38. Ashgabat, Turkmenistan
22. Pyongyang, North Korea	39. Chicago, United States of America
23. Ramallah, Palestine	40. Atlanta, United States of America
24. Panama City, Panama	41. Tashkent, Uzbekistan
25. Port Moresby, Papua New Guinea	42. Caracas, Venezuela
26. Dakar, Senegal	43. Ho Chi Minh City, Vietnam
27. Belgrade, Serbia	44. Sana'a, Yemen
28. Ljubljana, Slovenia	45. Harare, Zimbabwe
29. Juba, South Sudan	

#### Steps to motivate CBI officers

409. SHRI SANJAY RAUT : Will the PRIME MINISTER be pleased to state:

(a) whether CBI says that its officers are not serious about pursuing their investigations in courts and they deliberately seek adjournments time and again, if so, details thereof and Government's response thereto; and

(b) the details of steps taken or proposed to be taken to motivate CBI officers in pursuing court cases and in disposing of cases?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH) : (a) CBI officers pursue all pending cases in courts sincerely for their expeditious and timely disposal and adjournment is not sought from the court without any justified reason.

(b) CBI has instituted Gold Medal award for the best Investigating Officer and the Prosecuting Officer of CBI, CBI Day award etc. to reward selected officers to motivate them to pursue excellence in their areas of work. Special Incentive Allowance is also given to CBI officers to attract officers of proven competence and integrity. Further, specialised training is imparted to CBI officers at CBI Academy as well as at IIM Bengaluru to improve their capabilities and efficiency.

#### **Age relaxation in CSAT**

410. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state:

(a) whether any representations were received for relaxation in age limit and to appear in regional languages for the Civil Services Aptitude Test (CSAT) conducted by UPSC for all India services, if so, the details thereof;

(b) whether any committee has been constituted on this issue, if so, the recommendations thereof;

(c) whether choice to give answers in regional languages in the Main Examination would be considered to make it more representational; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH) : (a) and (b) The Central Government has received various representations on issue concerning the Scheme of Civil Services Examination (CSE) including for relaxation in maximum age limit and setting of Question papers in the regional languages in the Civil Services (Preliminary) Examination. It has been decided to constitute an Expert Committee to comprehensively examine various issues raised from time-to-time *i.e.*, eligibility, syllabus, scheme and pattern of CSE.

(c) and (d) The Question papers for the Civil Services (Main) Examination are of conventional (essay) type. Candidates have the option to answer all the question papers, except the Qualifying Language papers, in any of the languages included in the Eighth Schedule to the Constitution of India or in English.

#### **Period for applying LTC advance**

411. SHRI KIRANMAY NANDA : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a Government servant can apply for his LTC advance at the notice of sixty days at maximum for purchase of tickets;